priority sanction from the Government for the sale of their furnaces?

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): (a) Yes, Sir.

(b) The question of removing the necessity of obtaining a priority sanction is under, active consideration.

MANUFACTURE OF WIRE DRAWING MACHINES

833. SHRI JAGAT NARAIN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that wire draw ing machines to draw wire thinner than 16 SWG are manufactured in India;

(b) whether it is also a fact that machinery for producing wires thinner than 20 SWG are not manufactured in India; and

(c) if so, what are the reasons for not permitting import of such machinery from abroad for producing wires thinner than 22 SWG in India instead of importing such wires?

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): (a) and (b) Yes, Sir.

(c) Import of machines capable of drawing wires thinner than 22 SWG is allowed when essentiality of such import is fully established.

CONVERSION OF METRE UAUGE LINE BET-WEEN GORAKHPUR-SAMASTIPUR-DAR-BHANGA INTO BROAD GAUGE

834. SHRI R. P. KHAITAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are con sidering to convert metre gauge Rail way line from Samastipur to Gorakhpur and from Samastipur to Darbhanga into broad gauge; and

(b) if so, when the conversion will be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): (a) and (b) At present there is no proposal to convert the Gorakhpur-Samastipur M.G. section into B.G. Regarding the Samastipur-Darbhanga M.G. section certain preliminary investigations are being carried out to ascertain whether its conversion, will be warranted.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1965) OF THE HINDUSTAN CABLES LTD. BUR-DWAN AND RELATED PAPERS

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYVA) : Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act,

1956, a copy each of the following papers :---

- (i) Thirteenth Annual Report and Accounts of the Hindustan Cables Limited, Burdwan, for the year ended the 31st March, 1965, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Company.

[Pleaced in Library. See No. LT-6825/66 for (i) and (ii).]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOP-MENT) ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SYED AHMED MEHDI): Sir, I beg to lay on the Table, under sub-section (i) of section 28 of the Mines and Minerals (Regulation and Development) Act,

1957, a copy each of the following Notifications of the Ministry of Mines and Metals :---

(i) Notification S.O. No. 2170, dated the 13th July, 1966, publishing the Mineral Concession (Second Amendment) Rules, 1966.